



JAMMU & KASHMIR STATE JUDICIAL ACADEMY
AT JAMMU

Subject: Appointment of Assistant Registrar in the J&K State Judicial Academy created vide Government Order No. 1659-LD(A) of 2008 dated: 23-05-2008.

Reference: Recommendations of Hon'ble Selection Committee dated: 22-10-2016 pursuant to selection made on the basis of competitive examination (written and viva voce).

ORDER No: 10 / SJA
Dated: 7-11-2016

As recommended by the Hon'ble Selection Committee, pursuant to the selection made on the basis of competitive examination (written and viva voce) and approved by Hon'ble the Chief Justice (Chief Patron, J&K State Judicial Academy), sanction is hereby accorded to the appointment of Ms. Farhana Ali D/o Ali Mohammad Magray R/o Attoo, D.H. Pora, Kulgam as Assistant Registrar (Gazetted) in the grade of Rs 8000-12950 (pre-revised) now revised in terms of SRO 93 dated: 15-04-2009 as Rs 9300-34800 with Grade Pay Rs 5200 in the Jammu and Kashmir State Judicial Academy with immediate effect.

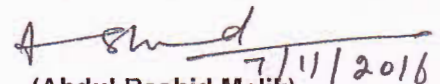
The appointee shall be allowed to join only on production of the following certificates in original :-

1. All academic/technical qualification, experience, if any, as well as Marks certificates;
2. Matriculation/Date of Birth certificate;
3. Permanent Resident Certificate issued by the Competent Authority;
4. Character certificate.

The appointment of the candidate as Assistant Registrar in the J&K State Judicial Academy shall be further subject to the following conditions :-

1. An Affidavit duly attested by the 1st Class Magistrate to the effect that if on verification, the certificate(s)/documents produced by the selectee are proved fake or forged or issued by the unrecognized institutes, the candidate shall have no right to claim the selection/appointment, and her selection, as such, shall be deemed to have been cancelled *ab initio*. Further, in case adverse report about the character and antecedents is received from the Inspector General of Police (CID) J&K to whom copy of the order alongwith covering letter shall be sent by the J&K State Judicial Academy, her appointment, as such, shall be deemed to have been cancelled *ab initio*;
2. Genuiness of the qualification and other certificates from the concerned issuing authorities shall be verified;
3. The appointee shall be on probation for a period of two years;
4. The selected candidates shall join within 30 days from the date of issuance of appointment order in the J&K State Judicial Academy, failing which her right to appointment shall stand forfeited.

By Order.


(Abdul Rashid Malik)
7/11/2016
DIRECTOR

No: 919-931/SJA

Dated: 7-11-2016

Copy to the :

- 1/ Registrar General, High Court of J&K, Srinagar for information.
- 2/ Accountant General, Jammu and Kashmir at Jammu for information.
- 3/ Principal Secretary to Hon'ble the Chief Justice, High Court of J&K for information.
- 4/ Registrar Vigilance, High Court of J&K for information.
- 5-6 Registrar Judicial, High Court wing, Jammu/Srinagar for information.
- 7/ Chief Accounts Officer, High Court Main Wing, Srinagar for information and fixation of pay of the appointee.
- 8/ Secretary to Hon'ble Mr. Justice Muzaffar Hussain Attar, High Court of J&K at Srinagar for information of His Lordship.
- 9/ Secretary to Hon'ble Mr. Justice Janak Raj Kotwal, High Court of J&K at Jammu for information of His Lordship.
- 10/ Manager, Government Press, Srinagar for publication in the Government Gazettee.
- 11/ Incharge NIC, Computer Section, High Court of J&K for uploading of Notification on the website of Academy.
- 12/ Ms. Farhana Ali D/o Ali Mohammad Magray R/o Attoo, D.H. Pora, Kulgam for compliance.
- 13/ Office File.


(Pankaj Kumar Gupta)
7/11/2016
DEPUTY REGISTRAR



JAMMU & KASHMIR STATE JUDICIAL ACADEMY
AT JAMMU

Subject: Appointment of Private Secretary in the J&K State Judicial Academy created vide Government Order No. 1659-LD(A) of 2008 dated: 23-05-2008.

Reference: Recommendations of Hon'ble Selection Committee dated: 22-10-2016 pursuant to selection made on the basis of competitive examination (written and viva voce).

ORDER No: 11 / SJA
Dated: 7-11-2016

As recommended by the Hon'ble Selection Committee, pursuant to the selection made on the basis of competitive examination (written and viva voce) and approved by Hon'ble the Chief Justice (Chief Patron, J&K State Judicial Academy), sanction is hereby accorded to the appointment of Shri Younis Rafiq Khan S/o Rafiq Ahmad Khan R/o Housing Colony, Bemina Srinagar as Private Secretary (Gazetted) in the grade of Rs 7500-12000 (pre-revised) now revised in terms of SRO 93 dated: 15-04-2009 as Rs 9300-34800 with Grade Pay Rs 4800 in the Jammu and Kashmir State Judicial Academy with immediate effect.

The appointee shall be allowed to join only on production of the following certificates in original :-

1. All academic/technical qualification, experience, if any, as well as Marks certificates;
2. Matriculation/Date of Birth certificate;
3. Permanent Resident Certificate issued by the Competent Authority;
4. Character certificate.

The appointment of the candidate as Private Secretary in the J&K State Judicial Academy shall be further subject to the following conditions :-

1. An Affidavit duly attested by the 1st Class Magistrate to the effect that if on verification, the certificate(s)/documents produced by the selectee are proved fake or forged or issued by the unrecognized institutes, the candidate shall have no right to claim the selection/appointment, and his selection, as such, shall be deemed to have been cancelled *ab initio*. Further, in case adverse report about the character and antecedents is received from the Inspector General of Police (CID) J&K to whom copy of the order alongwith covering letter shall be sent by the J&K State Judicial Academy, his appointment, as such, shall be deemed to have been cancelled *ab initio*;
2. Genuineness of the qualification and other certificates from the concerned issuing authorities shall be verified;
3. The appointee shall be on probation for a period of two years;
4. The selected candidates shall join within 30 days from the date of issuance of appointment order in the J&K State Judicial Academy, failing which his right to appointment shall stand forfeited.

By Order.

(Abdul Rashid Malik) 7/11/2016
DIRECTOR

No: 932-944/SJA

Dated: 7-11-2016

Copy to the :

- 1/ Registrar General, High Court of J&K, Srinagar for information.
- 2/ Accountant General, Jammu and Kashmir at Jammu for information.
- 3/ Principal Secretary to Hon'ble the Chief Justice, High Court of J&K for information.
- 4/ Registrar Vigilance, High Court of J&K for information.
- 5-6 Registrar Judicial, High Court wing, Jammu/Srinagar for information.
- 7/ Chief Accounts Officer, High Court Main Wing, Srinagar for information and fixation of pay of the appointee.
- 8/ Secretary to Hon'ble Mr. Justice Muzaffar Hussain Attar, High Court of J&K at Srinagar for information of His Lordship.
- 9/ Secretary to Hon'ble Mr. Justice Janak Raj Kotwal, High Court of J&K at Jammu for information of His Lordship.
- 10/ Manager, Government Press, Srinagar for publication in the Government Gazettee.
- 11/ Incharge NIC, Computer Section, High Court of J&K for uploading of Notification on the website of Academy.
- 12/ Shri Younis Rafiq Khan S/o Rafiq Ahmad Khan R/o Housing Colony, Bemina Srinagar for compliance.
- 13/ Office File.

(Pankaj Kumar Gupta)
DEPUTY REGISTRAR



JAMMU & KASHMIR STATE JUDICIAL ACADEMY
AT JAMMU

Subject: Appointment of Accountant in the J&K State Judicial Academy created vide Government Order No. 4025-LD(A) of 2012 dated: 19-12-2012.

Reference: Recommendations of Selection Committee dated: 24-10-2016 pursuant to selection made on the basis of competitive examination (written and viva voce).

ORDER No: 12/SJA
Dated: 7-11-2016

As recommended by the Selection Committee, pursuant to the selection made on the basis of competitive examination (written and viva voce) and approved by Hon'ble the Chief Justice (Chief Patron, J&K State Judicial Academy), sanction is hereby accorded to the appointment of Shri Abid Majeed S/o Abdul Majeed Rather R/o Rohu, Anantnag as Accountant in the grade of Rs 9300-34800+4220 in the Jammu and Kashmir State Judicial Academy with immediate effect.

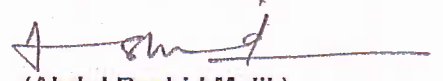
The appointee shall be allowed to join only on production of the following certificates in original :-

1. All academic/technical qualification, experience, if any, as well as Marks certificates;
2. Matriculation/Date of Birth certificate;
3. Permanent Resident Certificate issued by the Competent Authority;
4. Character certificate.

The appointment of the candidate as Accountant in the J&K State Judicial Academy shall be further subject to the following conditions :-

1. An Affidavit duly attested by the 1st Class Magistrate to the effect that if on verification, the certificate(s)/documents produced by the selectee are proved fake or forged or issued by the unrecognized institutes, the candidate shall have no right to claim the selection/appointment, and his selection, as such, shall be deemed to have been cancelled *ab initio*. Further, in case adverse report about the character and antecedents is received from the Inspector General of Police (CID) J&K to whom copy of the order alongwith covering letter shall be sent by the J&K State Judicial Academy, his appointment, as such, shall be deemed to have been cancelled *ab initio*;
2. Genuiness of the qualification and other certificates from the concerned issuing authorities shall be verified;
3. The appointee shall be on probation for a period of two years;
4. The selected candidates shall join within 30 days from the date of issuance of appointment order in the J&K State Judicial Academy, failing which his right to appointment shall stand forfeited.

By Order.


(Abdul Rashid Malik)
DIRECTOR

No: 945-57/SJA

Dated: 7-11-2016

Copy to the :

- 1/ Registrar General, High Court of J&K, Srinagar for information.
- 2/ Accountant General, Jammu and Kashmir at Jammu for information.
- 3/ Principal Secretary to Hon'ble the Chief Justice, High Court of J&K for information.
- 4/ Registrar Vigilance, High Court of J&K for information.
- 5-6 Registrar Judicial, High Court wing, Jammu/Srinagar for information.
- 7/ Chief Accounts Officer, High Court Main Wing, Srinagar for information and fixation of pay of the appointee.
- 8/ Secretary to Hon'ble Mr. Justice Muzaffar Hussain Attar, High Court of J&K at Srinagar for information of His Lordship.
- 9/ Secretary to Hon'ble Mr. Justice Janak Raj Kotwal, High Court of J&K at Jammu for information of His Lordship.
- 10/ Manager, Government Press, Srinagar for publication in the Government Gazettee.
- 11/ Incharge NIC, Computer Section, High Court of J&K for uploading of Notification on the website of Academy.
- 12/ Abid Majeed S/o Abdul Majeed Rather R/o Rohu, Anantnag for compliance.
- 13/ Office File.


(Pankaj Kumar Gupta)
DEPUTY REGISTRAR



JAMMU & KASHMIR STATE JUDICIAL ACADEMY
AT JAMMU

Subject: Appointment of Computer Operator in the J&K State Judicial Academy created vide Government Order No. 1659-LD (A) of 2008 dated: 23-05-2008.

Reference: Recommendations of Selection Committee dated: 24-10-2016 pursuant to selection made on the basis of competitive examination (written and viva voce).

ORDER No: 13 / SJA
Date: 7-11-2016

As recommended by the Selection Committee, pursuant to the selection made on the basis of competitive examination (written and viva voce) and approved by Hon'ble the Chief Justice (Chief Patron, J&K State Judicial Academy), sanction is hereby accorded to the appointment of Mrs. Vishali Razdan D/o Ravinder Razdan R/o Lane No. 3, Shiva Colony, Roop Nagar, Jammu as Computer Operator in the grade of Rs 4000-6000 (pre-revised) now revised in terms of SRO 93 dated: 15-04-2009 as Rs 5200-20200 with Grade Pay Rs 2400 in the Jammu and Kashmir State Judicial Academy with immediate effect.

The appointee shall be allowed to join only on production of the following certificates in original :-

1. All academic/technical qualification, experience, if any, as well as Marks certificates;
2. Matriculation/Date of Birth certificate;
3. Permanent Resident Certificate issued by the Competent Authority;
4. Character certificate.

The appointment of the candidate as Computer Operator in the J&K State Judicial Academy shall be further subject to the following conditions :-

1. An Affidavit duly attested by the 1st Class Magistrate to the effect that if on verification, the certificate(s)/documents produced by the selectee are proved fake or forged or issued by the unrecognized institutes, the candidate shall have no right to claim the selection/appointment, and her selection, as such, shall be deemed to have been cancelled *ab initio*. Further, in case adverse report about the character and antecedents is received from the Inspector General of Police (CID) J&K to whom copy of the order alongwith covering letter shall be sent by the J&K State Judicial Academy, her appointment, as such, shall be deemed to have been cancelled *ab initio*;
2. Genuineness of the qualification and other certificates from the concerned issuing authorities shall be verified;
3. The appointee shall be on probation for a period of two years;
4. The selected candidates shall join within 30 days from the date of issuance of appointment order in the J&K State Judicial Academy, failing which her right to appointment shall stand forfeited.

By Order.

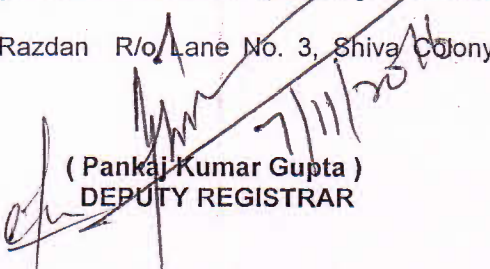

(Abdul Rashid Malik) 7/11/2016
DIRECTOR

No: 958-70/SJA

Dated: 7-11-2016

Copy to the :

- 1/ Registrar General, High Court of J&K, Srinagar for information.
- 2/ Accountant General, Jammu and Kashmir at Jammu for information.
- 3/ Principal Secretary to Hon'ble the Chief Justice, High Court of J&K for information.
- 4/ Registrar Vigilance, High Court of J&K for information.
- 5-6 Registrar Judicial, High Court wing, Jammu/Srinagar for information.
- 7/ Chief Accounts Officer, High Court Main Wing, Srinagar for information and fixation of pay of the appointee.
- 8/ Secretary to Hon'ble Mr. Justice Muzaffar Hussain Attar, High Court of J&K at Srinagar for information of His Lordship.
- 9/ Secretary to Hon'ble Mr. Justice Janak Raj Kotwal, High Court of J&K at Jammu for information of His Lordship.
- 10/ Manager, Government Press, Srinagar for publication in the Government Gazettee.
- 11/ Incharge NIC, Computer Section, High Court of J&K for uploading of Notification on the website of Academy.
- 12/ Mrs. Vishali Razdan D/o Ravinder Razdan R/o Lane No. 3, Shiva Colony, Roop Nagar Jammu for compliance.
- 13/ Office File.


(Pankaj Kumar Gupta)
DEPUTY REGISTRAR



JAMMU & KASHMIR STATE JUDICIAL ACADEMY
AT JAMMU

Subject: Appointment of Senior Assistant in the J&K State Judicial Academy created vide Government Order No. 4025-LD(A) of 2012 dated: 19-12-2012.

Reference: Recommendations of Selection Committee dated: 24-10-2016 pursuant to selection made on the basis of competitive examination (written and viva voce).

ORDER No: 14/SJA
Dated: 7-11-2016

As recommended by the Selection Committee, pursuant to the selection made on the basis of competitive examination (written and viva voce) and approved by Hon'ble the Chief Justice (Chief Patron, J&K State Judicial Academy), sanction is hereby accorded to the appointment of Shri Kaiser Ahmad Mir S/o Mushtaq Ahmad Mir R/o Mir Danter, Heaven Colony, Anantnag as Senior Assistant in the grade of Rs 5200-20200+2400 in the Jammu and Kashmir State Judicial Academy with immediate effect.

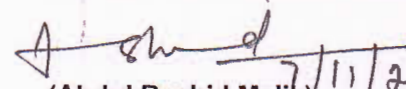
The appointee shall be allowed to join only on production of the following certificates in original :-

1. All academic/technical qualification, experience, if any, as well as Marks certificates;
2. Matriculation/Date of Birth certificate;
3. Permanent Resident Certificate issued by the Competent Authority;
4. Character certificate.

The appointment of the candidate as Senior Assistant in the J&K State Judicial Academy shall be further subject to the following conditions :-

1. An Affidavit duly attested by the 1st Class Magistrate to the effect that if on verification, the certificate(s)/documents produced by the selectee are proved fake or forged or issued by the unrecognized institutes, the candidate shall have no right to claim the selection/appointment, and his selection, as such, shall be deemed to have been cancelled *ab initio*. Further, in case adverse report about the character and antecedents is received from the Inspector General of Police (CID) J&K to whom copy of the order alongwith covering letter shall be sent by the J&K State Judicial Academy, his appointment, as such, shall be deemed to have been cancelled *ab initio*;
2. Genuineness of the qualification and other certificates from the concerned issuing authorities shall be verified;
3. The appointee shall be on probation for a period of two years;
4. The selected candidates shall join within 30 days from the date of issuance of appointment order in the J&K State Judicial Academy, failing which his right to appointment shall stand forfeited.

By Order.

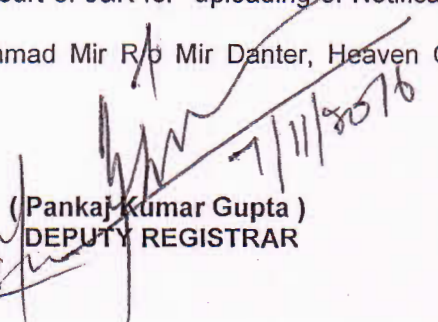

(Abdul Rashid Malik)
DIRECTOR

No: 971-983/SJA

Dated: 7-11-2016

Copy to the :

- 1/ Registrar General, High Court of J&K, Srinagar for information.
- 2/ Accountant General, Jammu and Kashmir at Jammu for information.
- 3/ Principal Secretary to Hon'ble the Chief Justice, High Court of J&K for information.
- 4/ Registrar Vigilance, High Court of J&K for information.
- 5-6 Registrar Judicial, High Court wing, Jammu/Srinagar for information.
- 7/ Chief Accounts Officer, High Court Main Wing, Srinagar for information and fixation of pay of the appointee.
- 8/ Secretary to Hon'ble Mr. Justice Muzaffar Hussain Attar, High Court of J&K at Srinagar for information of His Lordship.
- 9/ Secretary to Hon'ble Mr. Justice Janak Raj Kotwal, High Court of J&K at Jammu for information of His Lordship.
- 10/ Manager, Government Press, Srinagar for publication in the Government Gazettee.
- 11/ Incharge NIC, Computer Section, High Court of J&K for uploading of Notification on the website of Academy.
- 12/ Shri Kaiser Ahmad Mir S/o Mushtaq Ahmad Mir R/o Mir Danter, Heaven Colony, Anantnag for compliance.
- 13/ Office File.


(Pankaj Kumar Gupta)
DEPUTY REGISTRAR



JAMMU & KASHMIR STATE JUDICIAL ACADEMY
AT JAMMU

Subject: Appointment of Junior Assistant in the J&K State Judicial Academy created vide Government Order No. 4025-LD(A) of 2012 dated: 19-12-2012.

Reference: Recommendations of Selection Committee dated: 24-10-2016 pursuant to selection made on the basis of competitive examination (written and viva voce).

ORDER No: 15 / SJA
Dated: 7-11-2016

As recommended by the Selection Committee, pursuant to the selection made on the basis of competitive examination (written and viva voce) and approved by Hon'ble the Chief Justice (Chief Patron, J&K State Judicial Academy), sanction is hereby accorded to the appointment of Ms. Bhawana Verma D/o Bharat Bushan R/o Block-B, Lane-4, Roop Nagar Enclave, Jammu as Junior Assistant in the grade of Rs 5200-20200+1900 in the Jammu and Kashmir State Judicial Academy with immediate effect.

The appointee shall be allowed to join only on production of the following certificates in original :-

1. All academic/technical qualification, experience, if any, as well as Marks certificates;
2. Matriculation/Date of Birth certificate;
3. Permanent Resident Certificate issued by the Competent Authority;
4. Character certificate.

The appointment of the candidate as Junior Assistant in the J&K State Judicial Academy shall be further subject to the following conditions :-

1. An Affidavit duly attested by the 1st Class Magistrate to the effect that if on verification, the certificate(s)/documents produced by the selectee are proved fake or forged or issued by the unrecognized institutes, the candidate shall have no right to claim the selection/appointment, and her selection, as such, shall be deemed to have been cancelled *ab initio*. Further, in case adverse report about the character and antecedents is received from the Inspector General of Police (CID) J&K to whom copy of the order alongwith covering letter shall be sent by the J&K State Judicial Academy, her appointment, as such, shall be deemed to have been cancelled *ab initio*;
2. Genuineness of the qualification and other certificates from the concerned issuing authorities shall be verified;
3. The appointee shall be on probation for a period of two years;
4. The selected candidates shall join within 30 days from the date of issuance of appointment order in the J&K State Judicial Academy, failing which her right to appointment shall stand forfeited.

By Order.

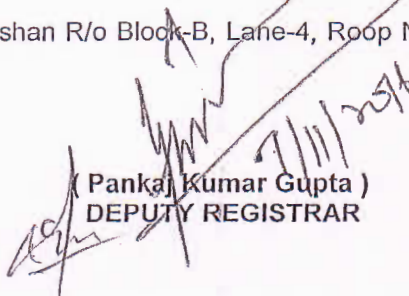

(Abdul Rashid Malik) 7/11/2016
DIRECTOR

No: 984-996/SJA

Dated: 7-11-2016

Copy to the :

- 1/ Registrar General, High Court of J&K, Srinagar for information.
- 2/ Accountant General, Jammu and Kashmir at Jammu for information.
- 3/ Principal Secretary to Hon'ble the Chief Justice, High Court of J&K for information.
- 4/ Registrar Vigilance, High Court of J&K for information.
- 5-6 Registrar Judicial, High Court wing, Jammu/Srinagar for information.
- 7/ Chief Accounts Officer, High Court Main Wing, Srinagar for information and fixation of pay of the appointee.
- 8/ Secretary to Hon'ble Mr. Justice Muzaffar Hussain Attar, High Court of J&K at Srinagar for information of His Lordship.
- 9/ Secretary to Hon'ble Mr. Justice Janak Raj Kotwal, High Court of J&K at Jammu for information of His Lordship.
- 10/ Manager, Government Press, Srinagar for publication in the Government Gazettee.
- 11/ Incharge NIC, Computer Section, High Court of J&K for uploading of Notification on the website of Academy.
- 12/ Ms. Bhawana Verma D/o Bharat Bushan R/o Block-B, Lane-4, Roop Nagar Enclave, Jammu for compliance.
- 13/ Office File.


(Pankaj Kumar Gupta)
DEPUTY REGISTRAR